



**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

3. C.P.(IB)-143(MB)/2023

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **17.02.2023**

NAME OF THE PARTIES: VSJ Investments Private Limited

V/s.

Deserve Real Estates Private Limited.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Adv. Aarti Sonawane, counsel appearing for the Financial Creditor is present through virtual hearing.

Counsel appearing for the Financial Creditor filed withdrawal memo stating that the matter has been settled between the parties through One Time Settlement vide settlement agreement dated 15.02.2023 and requested for withdrawal of the main company petition.

Accordingly, the above company petition is **disposed of as withdrawn** taking the withdrawal memo on record.

Sd/-  
MADHU SINHA  
Member (Technical)  
/RKS/

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)